

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-51/1997/2711/A**

From :- Smti. Pronita Morang,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pratim Kumar Bora,  
Principal Judge,  
Family Court-I, Kamrup(M),  
Guwahati.

Dated Guwahati, the <sup>red</sup> 23 April, 2025.

Sub:- **Restricted holiday.**

Ref:- Your letter No. FCG-6/24/165/25 dtd. 09.04.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **restricted holiday on 19.04.2025, along with station leave permission from the evening of 11.04.2025 till the morning of 22.04.2025**, has been granted. The Counsellor, Family Court-I, Kamrup Metro, Guwahati, and in his absence, the Counsellor, Family Court-II, Kamrup Metro, Guwahati shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-51/1997/2712/A, dated** , 23-04-2025  
Copy to:

✓ The Project Manager, Gauhati High Court.

23.04.25.  
**JT. REGISTRAR (VIGILANCE)**